

ITEM NO.10

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).161/2026

MD ZIMFARHAD NOWAJ

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

Date : 16-02-2026 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. Soibal Gupta, Adv.
Ms. Sutanuka Chatterjee, Adv.
Mr. Sadab Salmani, Adv.
Mr. Himanshu Swami, Adv.
Mr. Yash Tiwari, Adv.
Mr. Suresh Kumar, Adv.
Mr. Tek Chand Naniawat, Adv.
Mr. R. C. Kaushik, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner and carefully perused the material placed on record.
2. We see no reason to entertain this Writ Petition, filed under Article 32 of the Constitution, as it is based solely on factual disputes.
3. The Writ Petition is, accordingly, dismissed.
4. The petitioner, if so advised, may submit his objection which shall be considered by the Prescribed Authority strictly in accordance with law.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR